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കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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| വാല്യം 7<br>Vol. VII | തിരുവനന്തപുരം,<br>ചൊവ്വ<br>Thiruvananthapuram,<br>Tuesday | 2018 സെപ്റ്റംബർ 4<br>4th September 2018<br>1194 ചിങ്ങം 19<br>19th Chingam 1194<br>1940 ഭാദ്രം 13<br>13th Bhadra 1940 | നമ്പർ }<br>No. } 35 |
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## PART I

### Notifications and Orders issued by the Government

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Bijesh K.K., Kunhiparambath Nirmalyam, Menapram, Chokli P. O., Kannur District, Pin-670 672, holder of Standard X-Equivalency Examination Certificate (Liberalised Scheme) No. EE 21229 with Register No. 301021 of August 2010, also known as Vijesh K.K. in the Driving Licence No. 58/10918/2011, dated 6-3-2018 issued by the Asst. L.A., Thalassery, Aadhaar No. 6333 6593 0479 issued from Unique Identification Authority of India, Ration Card No. 2367026952 dated 15-3-2017 (Sl. No. 2) issued by the Taluk Supply Officer, Thalassery, in the Birth Certificate with Registration No. 86/1982, date of Registration 24-7-1982 issued by the Registrar of Births & Deaths, Chokli Grama Panchayat is one and the same person. Hereafter I will be known by the name Vijesh K.K. only.

This change will come into effect in all records related to me.

Chokli,  
29-6-2018.

BIJESH K.K.

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**SUB COURT, THODUPUZHA**

FORM NO. 12

**Section 31**

(Rule XXI)

**In the matter of Insolvency of Joseph S/o Joseph  
In the Court of the subordinate Judge, Thodupuzha  
Insolvency Petition No. 3/2002  
I.A. 587/2017**

*Petitioner:*

Joseph, aged 55 years S/o Joseph, Manayanickal House, Thodupuzha East P.O., Karikodu Village, Thodupuzha Taluk, Idukki District.

*Respondents:*

State of Kerala and others

To

Under Section 31 of the Insolvency Act, 1955 notice is hereby given that the above mentioned petitioner has been adjudged insolvent on 30-9-2004 with direction to apply for discharge within three months from 30-9-2004.

The Hon'ble High Court has granted leave to the petitioner/insolvent to move for discharge within 30 days from the date of receipt of the copy of the order in OP (Civil) 1549/2017 and accordingly the Insolvent has filed I.A. 587/2017 for discharge. Hence this publication and the creditors of the insolvent should prove their claims within two months from the date of publication of this notice in the Gazette, by delivering or sending by registered post to the receiver an affidavit in Form No. 5 of the Kerala Insolvency Rules. They should also give the Receiver all necessary instructions and provide him funds where necessary.

Dated the 19th day of July 2018.

(Sd.)

Judge

By order,

Adv. C.K. VIDYASAGAR,  
*Counsel for Petitioner.*

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**THE BAR COUNCIL OF KERALA**

NOTIFICATION

No. KBC/Govt./1488/2017.

*Thiruvananthapuram, 12th July, 2018*

*28th Midhunam, 1193.*

In exercise of the powers conferred by Section 27 of the Kerala Advocates', Welfare Fund Act, 1980 (21 of 1980) and all other powers thereunto enabling, the Bar Council of Kerala, with the previous approval of Government, hereby makes the following rules further to amend the Kerala Advocates' Welfare Fund Rules, 1981 namely:—

**RULES**

1. *Short title and commencement.*— (1) These rules may be called the Kerala Advocates' Welfare Fund (Amendment) Rules, 2018.

(2) They shall come into force at once.

2. *Amendment of the Rules.*— In Kerala Advocates' Welfare Fund Rules, 1981,—

(i) in rule 4, after sub-rule (1), the following sub-rule shall be inserted, namely:—

“(1A) Every application under sub-section (1E) of Section 15 of the Act for admission as a member to the Fund with the right to claim previous actual practice shall be in Form XI signed by the applicant and attested by the President and Secretary of the Bar Association of which he is a member”;

(ii) after Form No.X, the following Form shall be inserted, namely:—

“FORM NO. XI

[See Section 5 (1E) and Rule 4 (1A)]

Option Form for Admission to the Fund with right to claim previous actual practice

1. Name :
2. Address with Pin Code and Cell No. :
3. Date of Enrolment & Roll Number :
4. Number of Vakalaths filed till the date of filing of the application (approximate) :
5. Subscription payable corresponding to the period of actual practice :
6. Number of completed years of practice from the date of enrolment till the date of filing application for admission with option form :
7. Subscription payable for getting prior practice reckoned (amount shown in column 5 multiplied by the multiplier shown in column 6) :
8. Fine payable @ Rs. 2000 for every completed years of actual practice as on date (i.e. Rs. 2000 x multiplier) :
9. Grant total of amount paid under Section 15 (1E) for getting prior period of practice reckoned and date of payment (DD/receipt to be attached) :

#### Declaration

I,.....do hereby declare that the particulars furnished above are true and correct and submit this option with the prescribed amount to get my prior period of actual practice reckon as provided in Section 15(1E) of the Act.

Place:

Date: (Signature of the applicant)

*Chairman,  
Bar Council of Kerala.*

#### Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport.)

Sub-Section (1E) of Section 15 of the Kerala Advocates' Welfare Fund Act, 1980 (21 of 1980) provides that an Advocate who has joined the Fund may apply to the Trustee Committee for admission as a member of the Fund in such form, as may be prescribed, on payment of the annual subscription payable corresponding to the period of practice at the time of such admission multiplied by his actual practice together with a fine of rupees 2000 for every completed year of actual practice.

In the light of this provision, it is decided to amend, the Kerala Advocates' Welfare Fund Rules, 1981 issued under Notification No. KBC/Govt. 26/1981 dated the 27th March, 1981 published in Kerala Gazette Extraordinary No. 245 dated 27th March, 1981.

The notification is intended to achieve the above object.